

**GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE
RAJYA SABHA
QUESTION NO 04.12.2009
ANSWERED ON**

RECOMMENDATIONS OF VAIDYANATHAN COMMITTEE REPORT .

1697

SHRI A. VIJAYARAGHAVAN

Will the Minister of COAL AND AGRICULTURE be pleased to state :-

- (a) whether the competent authority had approved the recommendations of the Vaidyanathan Committee Report;
- (b) if so, the details thereof;
- (c) whether there is any proposal to amend the Banking Regulation Act, 1949 based on the recommendation of above report;
- (d) if so, whether steps will be taken to consult the competent authority of Kerala before implementing the recommendations of the report;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION)

(SHRI K.V. THOMAS)

(a) to (c): Government of India constituted a Task Force under the Chairmanship of Prof. A Vaidyanathan to suggest an implementable action plan for reviving rural cooperative credit institutions in the country. Based on the recommendations of the Task Force, Government of India has approved a Revival Package for Short Term Cooperative Credit Structure. Legal and Institutional Reforms approved for implementation under the Revival Package, inter alia, includes carrying out amendments to the Banking Regulation Act, 1949 on the lines suggested by the Task Force.

(d) to (f): Vaidyanathan Committee Report and its recommendations were discussed at a meeting of the State Chief Ministers on 09 September 2005 and with the Finance and Cooperation Ministers of selected State Governments on 29 September 2005. Based on the recommendations of the Task Force and deliberations held in these meetings, Government of India approved a Revival Package for Short Term Cooperative Credit Structure and announced to all the States and UTs on 05 January 2006. The Revival Package is now being implemented in various States & UTs that have accepted the same for implementation. The Government of Kerala did not accept the Revival Package and hence it is not being implemented in the State of Kerala.